

State of Air India employees post privatisation

349. SHRI ANUBHAV MOHANTY:

SHRI RITABRATA BANERJEE:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government is planning to privatise its National carrier the "Air India";

(b) if so, what plans have Government chalked out for its employees and their future; and

(c) whether Government would seek an assurance from the new owner of Air India for a better treatment and secured employment for its existing employees?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) to (c) The Cabinet Committee on Economic Affairs (CCEA), in its meeting held on 28.06.2017, has given in-principle approval for considering strategic disinvestment of Air India and its five subsidiaries and constitution of Air India Specific Alternative Mechanism (AISAM). The AISAM will decide further course of action including protection of interest of employees.

Implementation of revised civil aviation requirement

350. DR. PRADEEP KUMAR BALMUCHU:

SHRIMATI RENUKA CHOWDHURY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has formulated norms for no-fly list to rein in unruly passengers in all domestic carriers as well as to control incidents of misbehaviour by airlines employees with passengers;

(b) if so, the salient features thereof; and

(c) the time by which the revised Civil Aviation Requirement (CAR) is likely to be in vogue?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) The Directorate General of Civil Aviation (DGCA) has amended the Civil Aviation Requirements (CAR) Section - 3, Series - M. Part VI titled Handling of unruly passengers. Under the provision of the said CAR, category of unruly behaviour and the bar period of flying are as below:

- Level 1: Unruly behaviour (physical gestures, verbal harassment, unruly inebriation etc.)

- Level 2: Physically abusive behaviour (pushing, kicking, hitting, grabbing or inappropriate touching or sexual harassment etc.)

- Level 3: Life-threatening behaviour (damage to aircraft operating systems, physical violence such as choking, eye gouging, murderous assault, attempted or actual breach of the flight crew compartment etc.)

Bar period on flying:

- Level 1 is 03 months

- Level 2 is 06 months

- Level 3 is minimum 02 years period or more without limit

- Persons covered under national security threats provided by the Ministry of Home Affairs (MHA) shall be barred till such time that the person is perceived to be under national security risk assessed by MHA.

(c) The amended CAR has been uploaded on DGCA website www.dgca.nic.in effective from 08.09.2017.

CSR contribution by corporates in North-East India

351. SHRI RIPUN BORA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) how much money has been contributed by the companies under their CSR funds for the North-East in the last three financial years;

(b) the details of spending of CSR funds in each of the eight North-Eastern States, State-wise; and

(c) the steps taken by Government to encourage CSR spending in North-East India by corporates?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (c) The year 2014-15 was the first year of implementation of Corporate Social Responsibility (CSR) by companies under the Companies Act, 2013. CSR expenditure by the companies for the year 2014-15 & 2015-16 have been compiled by the Ministry. The CSR expenditure for North -East by companies who have spent